Dr. K. L. Rao: My hon. friend is referring to the generating sets in Delhi. The defect 'there was just an accident. The responsibility for the erection will rest with the manufacturers and we do not have much of a trouble in that respect except now and then. But every precaution will be taken to see that hereafter stricter control will be maintained during the testing and later before the commercial operation starts.

Shri Vishram Prasad: May I know how much percentage of this electricity will be provided for rural electrification and industrialisation?

Dr. K. L. Rao: All the requirements of rural electrification will be met.

श्वी ग्रोंकार लाल बेरवाः मैं जानना चाउंगा कि इस परियोजन में कराडा जो मदद दे रहं है क्या इसके साथ कोई बर्ग है ?

Mr. Speaker: On what conditions is Canada giving this assistance?

Dr. K. L. Rao: There are no conditions; it is just aid by way of loan to the State. There are no particular conditions except the conditions under which the Canadian aid is given.

Hirakud Dam Project

***867.** Shri G. Mohanty: Will the Minister of Irrigation and Power be pleased to state:

(a) the terms on which the Government of India transferred the administration of the Hirakud Dam Project to the control of the State Government; and

(b) whether the terms and conditions of service of the skilled and unskilled labour laid down in the Government Gazette notification (Finance Ministry) of 12th August, 1960 were to be observed by the State Government?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-2623/ 64].

Shri G. Mohanty: Is it a fact that in the Hirakud Dam Project, the skilled and unskilled workmen recruited on Central terms and conditions of service are now compelled to accept the terms and conditions of service of the Orissa State?

Dr. K. L. Rao: The project was transferred on 1st April, 1960, as mentioned in the statement. After that, naturally the conditions of service should be those prevailing in the Orissa State.

Shri G. Mohanty: How are those who are being retrenched proposed to be employed?

Dr. K. L. Rao: As is evident, always in these projects, a very large number of staff is employed by way of work-charged establishment and muster roll during construction. When construction is completed, naturally the staff has to be retrenched. In this case, Orissa Government have taken every care to see that the least hardship was caused. I understand that the Orissa Government has offered alternative employment to the people who were affected by the retrenchment.

भी प्रचल सिंह : क्या मंत्री महोदय बतायेंगे कि क्या कारण है जिस की वजह से हीराकुड प्रोजेक्ट करोड़ों रुपये के नुकसान से चल रहा है ?

Mr. Speaker: Why is it that it is running at a loss?

Dr. K. L. Rao: I do not exactly understand the purport of the question. It is not running at a loss really, because in spite of the high initial capital, the per kilowatt cost of production is still low as compared to other places in the country. It is only of the order of 2-3 nP.

Shri A. P. Sharma: How many of the staff have been retrenched and how many suitably employed alternatively?

Dr. K. L. Rao: On the date of transfer, notice was for 413 quasi-permanent employees and 276 temporary employees. All of them were offered alternative jobs by the Orissa Government. As to how many took advantage of the offer, I do not have the statistics with me.

Rural Water Supply

*868. Shri Harish Chandra Mathur: Will the Minister of Health be pleased to state:

(a) which of the States are worst effected in respect of drinking water supply in rural areas;

(b) what are the problems of each State and what special steps are being taken in matter of each; and

(c) what additional funds have been allocated and steps taken in view of the special recommendation of National Development Council meeting held at New Delhi in November, 1963?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) to (c). A statement containing the required information is laid on the Table of the House. [Placed in Library. See No. LT-2624/64].

Shri Harish Chandra Mathur: As against the requirement of about Rs. 300 crores for rural water supply envisaged by a thorough investigation, a very inadequate provision of Rs. 67 crores was made. Even in that, there is a shortfall in all the spheres, more particularly in local development works where no particular skill and material are required. Hardly 32 per cent has been spent. Will the Minister explain the position?

The Minister of Health (Dr. Sushila Nayar): What the hon. Member has said is correct to the extent that the most inadequate provision of Rs. 67 crores may not be fully utilised by

the end of the Third Plan, unless something is done to speed up the work. For that we had appointed a Drinking Water Board which has gone round and studied the problem and submitted its report making certain recommendations for bringing together agencies which are different the has operating this scheme. It recommended that the local development works provision and the Health Ministry's provision be pooled together and executed under technical supervision.

The Co-ordination Committee has been reorganised with Prof. Thacker, Planning Commission Member, as its chairman, and it is hoped that this Co-ordination Committee will be able to sort out some of the difficulties and remove bottlenecks.

Shri Harish Chandra Mathur: With particular reference to Rajasthan. may I invite the attention of the hon. Minister to a d.o. letter written by the Chief Minister as far back as October 1962 saying that he was in a position to utilise at least Rs. 3 crores annually because he has the staff, the organisation and equipment and he had also had investigation conducted? In spite of this, hardly Rs. 1 crore has been spent during all these three years, his demand being Rs. 3 crores a year. On the one hand, there is shortfall. We have asked for more provision. On the other, even what is provided for is not being utilised. Here is the Chief Minister of Rajasthan asking for this fund and he says he has got the equipment and everything ready. How does the hon. Minister explain this?

Dr. Sushila Nayar: The Chief Minister of Rajasthan has not used even a fraction of the Rs. 2 crores that is within his own ceiling. I do not see how I can go to the Planning Commission or the Finance Ministry and ask for more funds for Rajasthan until and unless they use what is within their own plan ceiling.

Shri Harish Chandra Mathur: It is the Planning Commission which has